

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

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O.A. No./T.A. No. 1136 of 1997 Decided on: 13.1.98

Rajveer Sharma & Anr. Applicant(s)
(By Advocate: Shri S.K.Gupta)

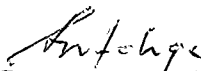
VERSUS

Govt. of NCT, Delhi & Anr. Respondents

(By Advocate: Shri Raj Singh)
CORAM

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

1. To be referred to the Reporter or not? YES
2. Whether to be circulated to other Benches of the Tribunal? NO


(S.R. ADIGE)
VICE CHAIRMAN (A)

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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1136 of 1997

New Delhi, dated the 13th Jan. 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

1. Rajveer Sharma,
S/o Shri Babu Lal,
Manager,
Delhi Administration Holiday Home,
Bhanamal Gher, Upper Road,
Haridwar, U.P.
2. Prabhash Chander Sharma,
S/o Shri Harish Chandra Shastri,
Manager,
Delhi Administration Holiday Home,
The Mall, Mussoorie,
Dist. Dehradun. ... APPLICANTS

(By Advocate: Shri S.K. Gupta)

VERSUS

Govt. of NCT of Delhi through

1. Chief Secretary,
5, Sham Nath Marg,
Delhi.
2. The Labour Commissioner,
Govt. of NCT of Delhi,
15, Raj Pura Road,
New Delhi. ... RESPONDENTS

(By Advocate: Shri Raj Singh)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicants impugn Respondents' Memo.
dated 21.4.97 rejecting their prayer for
removal of stagnation and also for framing
service conditions. They have also prayed
for over time allowance ~~also~~.

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2. Applicants^{who} are working as Managers in the Delhi Administration Holiday Homes located at Haridwar and Mussoorie, are aggrieved that they have no promotional opportunities; there is no provision for selection grade; and they are not even being paid O.T. Allowance although they are working round the clock.

3. Respondents in their reply have stated that the proposal for merger of the aforesaid ex-cadre posts with cadre post of DASS Grade III sent to Govt. of NCT of Delhi which was rejected on the grounds that these posts have been create^d exclusively for Holiday Homes.

4. Applicants' counsel has invited our attention to Paragraph 22.4.1 of the 5th Pay Commission's Report which has emphasised that as a matter of policy no isolated post should be created/sanctioned by the Govt. in future, and where such posts were created, or creation of such isolated posts becomes unavoidable, efforts should be made to integrate it in organised cadre existing in other departments/Ministries.

5. We are not aware what decision has been taken by the Govt. on this recommendation of the 5th Pay Commission, but we dispose of this O.A. by calling upon Respondents to examine applicants' case in the light of Government's decision on the aforesaid recommendations of the 5th Pay Commission, and take a final decision in the matter.

as expeditiously as possible.

6. In so far as applicants' prayer for O.T.A and better service conditions, it will be open to them to agitate the same through appropriate original proceedings in accordance with law, if so advised.

7. This O.A. stands disposed of accordingly. No costs.

Lakshmi Swaminathan

(Mrs. LAKSHMI SWAMINATHAN)
Member (J)

S.R. Adige

(S.R. ADIGE)
Vice Chairman (A)

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